

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
ALLAHABAD.**

REGIONAL BENCH.

EXCISE APPEAL NO. 1961 OF 2012

[Arising out of the Order-in-Original No. 02-06/COMMR/GZB/2011-12 dated 19/04/2012 passed by The Commissioner of Central Excise, Customs & Service Tax, Ghaziabad.]

M/s Hamdard (Wakf) Laboratories

Appellant

B-1/2, Meerut Road, Industrial Area,
Ghaziabad – 201 003 (U.P.).

VERSUS

**The Commissioner,
Customs, Central Excise & Service Tax,**

Respondent

C.G.O. Complex II, Kamla Nehru Nagar,
Ghaziabad – 201 002.

APPEARANCE

Shri B.L. Narasimhan, Advocate and Ms. Purvi Asati, Advocate – for the appellant.

Shri T.M. Siddiqui, Authorized Representative (DR) – for the Department.

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING : 22.09.2021.
DATE OF DECISION: 05.11.2021

P.V. SUBBA RAO

The appeal is allowed. For order see order of date in Excise
Appeal No. 1517 of 2011.

(Order pronounced in open court on 05/11/2021.)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**